dam and divert water from the Yarlung Zangbo (Brahmaputra) to the Yellow River.

(c) and (d) Government has taken up this issue with the Chinese side, including during the recent visit of the President of China to India. In the Joint Declaration issued on November 21, 2006 during the visit, the two sides agreed to set up an expert-level mechanism to discuss interaction and cooperation on the provision of flood season hydrological data, emergency management and other issues regarding trans-border rivers.

Indians languishing in various jails

- 929. DRk GYAN PRAKASH PILANIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Government are aware that off and on, reports in Press do appear, mentioning pitiable plight of thousands of Indians languishing in various prisons and detention centres spread across globally;
- (b) whether it is also a fact that most of the unfortunate detainees do not find information about them conveyed even to the local Indian Mission, leave aside their families:
- (c) what is the total number of such detainees/prisoners in foreign countries, country-wise; and
- (d) the details of the efforts made by Government to help them and what have been the achievements during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNALAFFAIRS (SHRI E. AHAMMED): (a) Yes.

- (b) The consular procedures and practice require that information concerning Indian nationals detained is conveyed by the host Government to the concerned Indian Mission/Post. All Indian Missions and Posts remain in touch with the host Governments to ensure that they get timely information in such cases. The families/relatives of the detainees are also kept informed as required.
- (c) A Statement containing details of Indians imprisoned in various countries is attached (*See* below).

Statement

Details of Indians imprisoned in various countries

Country	Number of Indians jailed abroad
1	2
1. Afghanistan	Nil
2. Albania	Nil
3. Algeria	Nil
l. Angola	Nil
5. Argentina	Nil
6. Armenia	' Nil
7. Austria	Nil
3. Australia	35
9. Azerbaijan	Nil
0. Bahrain	99
1. Belarus	2
2. Bangladesh	893
3. Belgium	Nil
4. Bhutan	36
5. Bosnia & Herzegovina	Nil
6. Botswana	Nil
7. Brazil	Nil
8. Brunei	16
9. Bulgaria	Nil
0. Burkina Faso	Nil
1. Cambodia	2
2. Canada	Nil
3. Chile	Nil
4. China	1
5. Colombia	Nil

	1	2
26.	Cote d'Ivore	Nil
27.	Croatia	Nil
28.	Cuba	2
29.	Cyprus	Nil
30.	Czech Republic	37
31.	Denmark	Nil
32.	Egypt	Nil
33.	Eritrea	Nil
34.	Ethiopia	2
35.	Fiji	Nil
36.	Finland	Nil
37.	France	Nil
38.	Germany	Nil
39.	Ghana	Nil
40.	Guinea	Nil
41.	Guyana	Nil
42.	Greece	24
43.	Hungary	Nil
44.	Indonesia	Nil
45.	Iran	24
46.	Iraq	Nil
47.	Ireland	Nil
48.	Israel	3
49.	Italy	92
50.	Jamaica	Nil
51.	Japan	5
52.	Jordan	Nil
53.	Kazakshtan	Nil
54.	Kenya	Nil

	1	2
55.	Korea (DPR)	Nil
56.	Korea (Republic of)	Nil
57.	Kuwait	106
58.	Kyrgyzstan	Nil
59.	Laos	Nil
60.	Lebanon	50
61.	Libya	Nil
62	Luxemburg	Nil
63.	Madagascar	Nil
64.	Malaysia	348
65.	Maldives	8
66.	Mauritius	21
67.	Mexico	Nil
68.	Morocco	1
69.	Mongolia	Nil
70.	Mozambique	Nil
71.	Myanmar	29
72.	Namibia	Nil
73.	Nepal	Nil
74.	Netherlands	Nil
75.	New Zealand	9
76.	Nigeria	1
77.	Norway	1
78.	Oman	72
79.	Pakistan	655
80.	Palestine	Nil
81.	Panama	2
82.	Papua New Guinea	Nil
83.	Peru	Nil

1		2
84.	Philippines	27
85.	Poland	6
86.	Portugal	10
87.	Qatar	32
88.	Romania	Nil
89.	Russian Federation	3
90.	Saudi Arabia	1116
91.	Serbia and Montenegro	1
92.	Senegal	Nil
93.	Seychelles	Nil
94.	Singapore	791
95.	Slavok Republic	100
96.	South Africa	Nil
97.	Spain	Nil
98.	Sri Lanka	64
99.	Sudan	Nil
100	0.	NT'1
	Suriname	Nil
	Sweden	1
	Switzerland	Nil
	Syria	Nil
	Tajikistan	1
	Tanzania	Nil
	Thailand	37
	Trinidad & Tobago	Nil
	Tunisia	Nil
	Turkey	Nil
	Turkmenistan	Nil
	Uganda	4
112.	UAE.	825

1	2
113. UK	239
114. Ukraine	1
115. U.S.A.	18
116. Uzbekistan	1
117. Venezuela	Nil
118. Vietnam	Nil
119. Yemen	1
120. Zambia	Nil
121. Zimbabwe	1
TOTAL	5,855

(d) The Government of India, through Indian Missions and Posts abroad, makes all possible efforts to get Indian nationals in foreign jails released quickly and provide necessary assistance which includes requesting speedy trials, seeking remission of sentence, seeking consular access to the detainees and prisoners, providing advice/guidance in legal and other matters, interacting with their relatives in India, ensuring fair and humane treatment in foreign jails, and facilitating repatriation to Indian on their eventual release.

Scheme to make MP slum free

† 930. MISS ANUSUIYA UIKEY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether any scheme is being run to make Madhya Pradesh free from slums;
- (b) if so, the efforts to be made for rehabilitation of these displaced slum dwellers;
 - (c) whether any time-frame has been fixed for the same; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) The

[†]Original notice of the question was received in Hindi